

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3354  
ANSWERED ON:12.02.2014  
RETIREMENT AGE OF SC HC JUDGES  
Ramasubbu Shri S.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has any proposal to increase the retirement age of judges of High Courts as well as Supreme Court;
- (b) if so, the details thereof;
- (c) the time by which the above proposal is likely to be implemented;
- (d) whether the said proposal would lessen the pendency of cases in various courts in the country; and
- (e) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY  
(SHRI KAPIL SIBAL)

(a) to (e) The Constitution (One Hundred and Fourteenth Amendment) Bill, 2010 which provides for increasing the retirement age of Judges of High Courts from 62 to 65 years was taken up for discussion in the Lok Sabha on 28.12.2011. However, the discussion has remained inconclusive. The Bill would bring the retirement age of High Court Judges at par with that of the Supreme Court Judges. A Notice for consideration and passing of the Bill has been sent to Secretary General, Lok Sabha on 05th February, 2014.

Increase in the retirement age of High Court Judges would restrict the occurrence of new vacancies on account of superannuation for the next three years. This would have clear impact on reduction of pendency of cases in the High Courts. Moreover, it will facilitate utilization of the knowledge, experience and wisdom of the Judges for a longer period.